

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No .205-IA(Plan)/15(AHM)2024  
ITEM No .206-IA/835(AHM)2021  
in  
**CP(IB) 717 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Korea trade Insurance Corporation (KSURE)  
V/s  
Shivshakti Barrels Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr.Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv.  
For the Respondent : Ms. Prutha Bhavsar, (proxy) Adv. For R-1  
RP in person : Mr. Hiten Abhani,

**ORDER**

**IA/835(AHM)2021**

In IA/835(AHM)20215.03.2024 following order was recorded which is reproduced hereunder.

Learned RP present in Court and confirm that after receipt of an amount of Rs.28,84,779/- from the Respondent No.1 this IA/835(AHM)2021 has rendered infructuous and may be disposed of accordingly.

We have heard the statement of the RP and perused the record specially affidavit dated 04.03.2024 filed by Respondent No.1 giving details of the payment of aforementioned amount which have been credited in the account of the Corporate Debtor.

Therefore, **IA/835(AHM)2021** disposed of accordingly be rendered infructuous.

**IA(Plan)/15(AHM)2024**

It is directed to provide priorities regards the fund infusion of various outlays as are provided in the plan which are to be given by in table form. The applicant is directed

to provide necessary resolution of the CoC approving the feasibility and viability of this Plan and in case the same has not been obtained so far, applicant is directed conduct one more CoC and file necessary resolution before this Tribunal.

Re-list for compliance on 13.05.2024.

**-sd-**

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

**-sd-**

**SHAMMI KHAN  
MEMBER (JUDICIAL)**